

&

ITEM NO.7

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 11 & 12 IN

Petition(s) for Special Leave to Appeal (Civil) No(s).29016/2012

(From the judgement and order dated 31/08/2012 in CMWP No.754/2012 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

DWARIKESH SUGAR INDUSTRIES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(Appln(s) for exemption from filing O.T. and interim relief and
permission to place addl. documents on record and permission to file
synopsis and list of dates and permission to file addl. documents)

Date: 17/12/2013 These applns. were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Sumit Goel, Adv.
Mr. Nitin Thukral, Adv.
for M/S. Parekh & Co.,Adv.

For Respondent(s) Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Manish Shanker Srivastava, Adv.
Mr. Krishnan Mishra, Adv.
Mr. Amit Kishore Sinha, Adv.
Mr. Raj Bahadur Singh, Adv.
Mr. Raj Bahadur Dwivedi, Adv.
Mr. Ardhendumauli Kumar Prasad,Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A. No. 11 is allowed.

Reply to I.A. No. 12 be filed in three weeks' time.

Post for further orders immediately thereafter.

| [Charanjeet Kaur]
|Court Master

| | [Vinod Kulvi]
| |Asstt. Registrar

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